



**RESERVE BANK OF INDIA  
ESTATE DEPARTMENT  
BHOPAL**

**REQUEST FOR PROPOSAL (RFP)**

**DESIGN SUPPLY INSTALLATION TESTING & COMMISSIONING (DSITC) COMPACT  
SEWERAGE TREATMENT PLANT FOR MAIN OFFICE BUILDING, RBI, BHOPAL**

**PART – I**

**Technical Bid**

Date of Issue:	September 11, 2019 to October 01, 2019
Date of pre bid meeting:	October 09, 2019 at 11.00 AM
Last Date for submission:	October 18, 2019 by 2.00 PM
Date of Opening (Part-I):	October 18, 2019 at 3.00 PM

## Disclaimer

Reserve Bank of India (RBI), Estate Department, Bhopal, has prepared this RFP document. The information is provided to prospective Bidders, who have been found eligible to bid for **Design, Supply, Installation, Testing & Commissioning (DSITC) of Packaged Sewerage Treatment Plant for Main office building, RBI, Bhopal** for which this RFP has been issued, as per the terms and conditions set out in this RFP and any other terms and conditions related to such information.

This RFP is neither an agreement, nor invitation to perform work of any kind to any party. The purpose of this RFP is to provide requirement of the Bank to all interested parties in order to enable them to submit their bid. While the Bank has taken due care in the preparation of the information contained herein, the Bank does not claim that the information is exhaustive. Respondents to this RFP are required to make their own inquiries and they did not rely solely on the information in RFP. RBI is not responsible if no due diligence is performed by the Respondents.

Reserve Bank of India reserves the right not to proceed with procurement, to alter the time-table reflected in this document or to change the process or procedure to be applied. It also reserves the right to decline to discuss the procurement further with any respondent. No reimbursement of cost of any type or on any account will be paid to persons or entities submitting their Bid.

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## SECTION – I

### Important Information

#### 1.1 Important Information

a	Estimate cost of the work	Rs. 6.0 Lakh
b	Bid security amount / EMD	Rs.12,000/- (Rupees Twelve Thousand only) along with the Technical Bid in the form of irrevocable Bank Guarantee/DD or <b>may be remitted through NEFT (Details in <a href="#">Annex 'A'</a>) to be submitted. Documentary evidence for NEFT or Bank Guarantee or DD shall be submitted along with Part-I addressed to the Regional Director, Estate Department, Reserve Bank of India, Bhopal-462011. Failure to comply with this condition will render the tender void.</b>
d	Cost of RFP document either in cash or in form of Demand Draft/NEFT as stated above	Rs.500/- in the form of DD/NEFT (Details in <a href="#">Annex 'A'</a> )
e	Date and place of Pre-bid meeting	11.00 am on October 09, 2019. Estate Department, Reserve Bank of India, Hoshangabad Road, Bhopal – 462011.
f	Last date and place of submission of completed Bid	October 18, 2019 by 2.00 pm Reserve Bank of India, Hoshangabad Road, Bhopal – 462011.
g	Date and time of opening Technical Bids (Part-I)	October 18, 2019 at 3.00 pm
h	Date and time of opening of Financial Bids (Part-II)	Shall be intimated to all bidders later after scrutiny of technical bids
i	Commencement Date	From 10 <sup>th</sup> day of date of issue of work order.
j	Defect Liability Period (DLP) /Guarantee	One year from the date of virtual completion of the work i.e., from the date handing over of STP after successful commissioning and getting statutory approval.
k	Retention Money	Performance Bank Guarantee (Clause 3.10)
l	Liquidated Damages	@ 0.25% per week of contract amount for the delay subject to maximum 10% of the contract amount

m	Payment condition	Refer clause 3.5
n	Validity of the tender	90 days from the date of opening of technical bid
o	All disputes arising shall be subject to the jurisdiction	BHOPAL
p	Address for dispatching tenders / bids	The Regional Director, Estate Department, Reserve Bank of India, Hoshangabad Road, BHOPAL - 462011.
q	Contact person(s) in connection with this RFP	Name & Designation: 1.Shri S.W.Meshram, Manager (Tech-Civil) Phone: 0755-2519598 Mobile: 8871036496 Email: <a href="mailto:swmeshram@rbi.org.in">swmeshram@rbi.org.in</a> 2.Shri Ashok Kumar Gupta Asst.Manager (Tech-civil) Phone: 0755-2760910 Mobile: 9717108444 Email: <a href="mailto:ashokgupta@rbi.org.in">ashokgupta@rbi.org.in</a> 3.Shri.V.Vishwa Murthy Asst.Manager (Tech-Elect) Phone: 0755-2519555 Mobile: 9008307567 Email: <a href="mailto:vvishwamurthy@rbi.org.in">vvishwamurthy@rbi.org.in</a> 4.Shri Satyam Nayak Junior Engineer (Elect) Phone : 0755-2519592 Mobile: 9111350324 Email: <a href="mailto:satyamnayak@rbi.org.in">satyamnayak@rbi.org.in</a>
r	Time for Completion	60 days from the 10 <sup>th</sup> date of issue of work order

1.2 The Bank reserves the right to accept or reject any or all bids without assigning any reasons and also reserves the right to relax any of the terms and conditions. No Bidder shall have any cause of action or claim against the Bank for rejection of his Bid.

1.3 All information submitted in response to this tender shall be the property of Reserve Bank of India and it shall be free to use the concept of the same at its will.

## **Section-II**

### **Instructions to Bidders**

2.1 Reserve Bank of India, Estate Department, Bhopal invites sealed two part bids from the tenders to submit a Technical and Financial bid as per the Special conditions (Section III) and Bank's requirement (Section V) in this document.

#### **2.2 RFP Document:**

2.2.1 RFP shall consist of documents having ten sections along with any schedules, addendum or corrigendum etc., issued by Reserve Bank of India for the purpose.

2.2.2 Bidders are advised to study all the sections of RFP documents thoroughly. Submission of bid shall be deemed to have been done after careful study and examination of the tender documents with full understanding of its implications.

#### **2.3 Obtaining of RFP documents**

(a) The RFP documents enclosed.

#### **2.4 Pre-bid Meeting**

2.4.1 Reserve Bank of India shall conduct pre-bid meeting(s) at the time and venue mentioned in clause 1.2(e) of Notice Inviting Bid, to answer any queries/provide clarifications that the Bidders may have in connection with the Project and to give them relevant information regarding the same.

#### **2.5 Amendment to RFP Document**

2.5.1 At any time prior to the deadline for the submission of Bids, Reserve Bank of India may, for any reason, whether at its own initiative or in response to a clarification or query raised by a prospective Bidder, modify the RFP by an amendment.

2.5.2 The said amendment in the form of the addendum/corrigendum will be sent to all prospective bidders on or before the last date mentioned in Clause 1.1(f) of Notice Inviting Bid. This communication will be in writing by mail or fax and the same shall be binding on the bidders. Propsective bidders should promptly acknowledge receipt of the addendum/corrigendum by fax or mail/courier to Reserve Bank of India. The addendum(s) issued will form part of the RFP documents.

2.5.3 In order to provide prospective bidders reasonable time for preparing their bids after taking into account such ammendments, the Reserve Bank of India may, at its discretion, extend the deadline for the submission of Bids.

## 2.6 Preparation of bid

### 2.6.1 Technical bid (Section I To X)

- (i) Sections I to X are the part of technical bid. All the sections must be signed by the bidders.
- (ii) Bidder must fill all the details specified in the Section IV, VIII & IX and attached the leaflet /brochure of product.
- (iii) EMD shall be part of technical bid & the amount of EMD is indicated in clause 1.1(b)
- (iv) The RFP documents must be filled in English and all entries must be made by hand and written in ink. If any of the documents is missing or unsigned, the tender may be considered invalid by the Bank at its discretion.

### 2.6.2 Financial Bid :

- (i) **Currency of Bid:** Bid prices shall be quoted in Indian Rupees only. These prices should include all costs associated with the work including any out of pocket / mobilization expenses, all taxes, charges, levies, cess, insurance, transportation, entry taxes, Labour, other Govt. Taxes like GST etc.
- (ii) Any correction in the amount should be authenticated by the bidder.
- (iii) The price should be quoted strictly in line with the price schedule leaving no column blank whatsoever to avoid any ambiguity.
- (iv) The bidder should ensure that all columns of the price schedule may be duly filled and no column is left blank. After opening of the price bid, no clarifications whatsoever shall be entertained by the RBI.
- (v) If any columns of the price schedule are found blank then the tender of the respective bidders shall be treated as non-responsive, and will be summarily rejected by the RBI and further EMD shall be forfeited. However, Bank may also take the review in this matter as per clause 3.1.2(e) if required.

2.6.3 It will be imperative on each bidder to fully acquaint himself with all the local conditions and factors, which would have any effect on the performance of the contract and cost of the items. No request for the change of price or time schedule of delivery of items shall be entertained, on account of any local condition or factor once the offer is accepted by the Bidders.

### 2.7 Period of Validity of Bids

Bids shall remain valid for acceptance by RBI for the period indicated in **clause 1.1 (n)**. This period will be further mutually extended, if required.

### 2.8 Earnest Money Deposit (EMD) / Bid security :

2.8.1 The Bidders shall enclose Bid Security in the form of DD/NEFT / Bank Guarantee with their Bid for an amount indicated in Clause 1.1 (b) of Notice Inviting Bid. Format of Bank Guarantee in lieu of EMD is at [Annexure C](#). The Bank Guarantee should be valid for a period of 18 months from the date issue of tender.

2.8.2 The Bid Security shall be in form of a Demand Draft in favour of Reserve Bank of India payable at {as per clause 1.2(c)} and shall be submitted in a separate envelope super scribed "Bid Security for " **(as mentioned in clause of 1.1)** ". No interest on Bid Security shall be paid.

2.8.3 **Bids not accompanied by Bid Security, shall be treated as non-responsive, and will be summarily rejected by the RBI.**

2.8.4 The Bid securities of unsuccessful Bidders shall be discharged/ returned by RBI after award of work to successful bidder.

2.8.5 The Bid Security of the Successful Bidder shall be returned upon the Bidder on virtual completion of the work.

## 2.9 **The Bid Security shall be forfeited:**

- (i) Made misleading or false representations in the forms, statements and attachments submitted, suppressed any material information, details of any legal proceedings pending in the court which might otherwise would have created any impact on the eligibility criteria; or
- (ii) Bidder left blank the column of the financial bid
- (iii) if a Bidder withdraws his Bid during the period of Bid Validity, or
- (iv) The Bidder has been blacklisted by any government agency and the blacklist is still in force.
- (v) In the case of the Successful Bidder, if he fails to complete the work within the prescribed time limit.

## 2.10 **Procedure for Submission of Bids**

It is proposed to have a **Two-Cover System** for this tender

### 2.10.1 **Technical Bid ( Envelop 1 ) consist of following items (PART-I)**

- (a) Technical Bid ( Section I to Section X) in one cover superscribing "**(Technical bid and name of work as mentioned in clause of 1.1)**" and date of opening. Please note that prices should not be indicated in the Technical Bid. These documents should be submitted in separate cover and shall be verified before opening of Part - II. If the firm is not eligible, Part II of the tender shall not be opened.
- (b) EMD shall be part of Technical bid & shall be submitted in a separate envelope super scribed "Bid Security for ( **as mentioned in clause of 1.1** ) "

### 2.10.2 **Financial Bid ( Envelop 2) (Part-II)**

Financial Bid in one cover superscribing "**(Financial bid and name of the work as mentioned in clause of 1.1)**".

2.10.3 All envelopes (1 & 2) i.e. technical and financial bid and bid security are to be kept in single sealed cover superscribed with **RFP for "name of the work (as mentioned in clause 1.1)"**.

2.10.4 All the covers should also indicate clearly the **name, address and contact details with email id of the Bidder.**

2.10.5 If on opening the single sealed cover, it is discovered that the Technical Bid and Financial Bid have not been put in separate cover, the Bid will be liable to be rejected.

2.11 No conditional/optional quote shall be accepted.

2.12 Bidders shall not be permitted to alter or modify their bids after receipt of bids.



## **2.13 Receipt of Bids**

The sealed bids will be accepted till the schedule time and date as referred to in **clause 1.1(f). The bids received thereafter shall not be entertained.**

## **2.14 Opening of Technical Bid**

The Technical bids will be opened on the scheduled time and date as referred to in **clause 1.1(g)** at Estate Department, RBI, Bhopal. The bidders or their authorised representatives may be present, if they so desire.

## **2.15 Scrutiny of Technical Bid**

2.15.1 The Technical bid shall be evaluated as per the procedure indicated in special condition of contract (section III) based on RFP requirements.

2.15.2 After evaluation of the Technical bids, the short listed Bidders will be intimated about opening of Financial bid. The decision of the Bank on technical suitability of the offer shall be final and shall not be open for discussion.

## **2.16 Opening of Financial Bid**

The financial bids of the short listed Bidders will be opened on the date and time intimated to them. The short listed bidders or their authorised representatives may present, if they so desire.

## **2.17 Scrutiny of Financial Bid**

The Financial bid shall be evaluated as per the procedure indicated in special condition of contract (section III). Accordingly, Lowest bidder (L1) shall be declared.

## **2.18 Employer's right to accept any Bid and to reject any or all Bids**

Notwithstanding anything mentioned above, RBI reserves the right to accept or reject any Bid at any time prior to award Contract without thereby incurring any liability to the affected Bidder or Bidders. The Employer shall not assign any reason for rejection of any or all Bids. RBI reserves the right to cancel/annul the selection process, at any stage prior to the award of the Contract on account of the following.

- (a) In case no Bid is received
- (b) Occurance of any event due to which it is not possible to proceed with the selection process.
- (c) An evidence of a possible collaboration/mischief on part of Bidders, impacting the competition and transparency of the selection process
- (d) Any othe reason, which in the opinion of the Employer necessitates the cancellation of the selection process
- (e) On occurrence of any such event, RBI shall notify all the Bidders. RBI is not obligated to provide any reason or clarification to any Bidder on this account. Liability of the RBI under this clause is restricted to returning the Bid Security and no othe reimbursement of cost/expenses of any type shall be made by the employer on this account.
- (f) The Employer further reserves the right to re-tender the process or get the work done by a Government agency or Quasi Government agency if the Employer is of the opinion that bids received are not economically or otherwise feasible or not acceptable due to reasons in sub clauses (a) to (d) above.

**2.19 Virtual Completion**

Virtual completion of work is considered after installation, testing and commissioning of STP and after getting statutory approval for necessary operation. A taking over certificate will be issued by the Bank.

**2.20 Disputes**

All disputes arising shall be subject to the jurisdiction of the appropriate court as indicated in Clause 1.1 and will be governed by the Laws of India.

Place: (Signature of the bidder with stamp)

Date: (Name)

**Section III**  
**Special Condition of the contract**

**3.1 Evaluation of Bid**

Bidders are advised to submit firm proposal to meet the RFP requirement. They have to give a presentation of the system to the Bank's Officials if required.

**3.1.1 Technical Bid**

RBI would examine and evaluate responsive Technical Bids, as per proposal submitted by the Bidders (format of technical bid **Section VIII**) in line of Bank's requirement mentioned at section VII. After evaluation of the technical bids, the short listed Bidders will be intimated about opening of financial bids.

**3.1.2 Financial Bid**

(a) Financial bid will be evaluated based on **Total Cost of Ownership (TCO)** by using Net Present Value (NPV) method. Calculation of total cost of ownership shall include the following:

- I. The Capital Cost (C) quoted and
- II. NPV of the rates quoted for Comprehensive All inclusive Annual Maintenance Contract (CAMC) (A) for period of Four years after expiry of the defect liability period of one year and
- III. NPV of annual charges (R) for deputing skilled persons at Bank's site, during a period of 5 years from the date of handing over the system to the Bank.

**(a) 1. Maintenance:** For arriving at the NPV of CAMC amount, a multiplication factor (F) will be computed as per the following parameters.

(a)	Discount Factor	8% per annum
(b)	Annual Escalation in quoted rate per annum for AMC after completion of first year AMC	5% per annum
(c)	Period of AMC	4 years
(d)	Payment terms of AMC	Quarterly payment after satisfactory completion of the service and submission of raw and treated water report at an interval of every 6 months.

**(a).2.Operation:** For arriving at the NPV of annual charges for deputing skilled technician, a multiplication factor (G) will be computed as per the following parameters.

(a)	Discount Factor	8% per annum
(b)	Annual Escalation in the quoted rate per annum for AMC after completion of first year AMC	5% per annum

(c)	Period of AMC	5 years
(d)	Payment terms of AMC	Monthly payment after satisfactory completion of the AMC and submission of valid documents viz., attendance and salary slips/Bank statements.

Total cost of Ownership,  $TCO = C + (F \cdot A) + (G \cdot R)$ .

(F = 3.38, G=4.54)

C = Capital cost of the STP System.

A = The amount quoted for Comprehensive Annual Maintenance Contract for the system.

R = The amount quoted for annual charges for deputing a Skilled person. Firms are requested to ensure minimum wages as per statute are paid to the skilled persons.

- (b) All vendors are requested to quote for items of the price bid independently instead of quoting as lump sum. If, in the price structure quoted by a tenderer in the financial bid, there is discrepancy between the unit price and the total price (which is obtained by multiplying the unit price by the quantity), the unit price shall prevail and the total price corrected accordingly, unless RBI feels that the tenderer has made a mistake in placing the decimal point in the unit price, in which case the total price as quoted shall prevail over the unit price and the unit price corrected accordingly.
- (c) If there is an error in a total price, which has been worked out through addition and / or subtraction of subtotals, the subtotals shall prevail and the total corrected; and
- (d) If there is a discrepancy between the amount expressed in words and figures, the amount in words shall prevail, subject to sub clause 'b' and 'c' above.
- (e) In case of any item rate are not filled / found blank, the RFP will be rejected.

### 3.2 Execution of agreement

On receipt of intimation from the Bank of the acceptance of his RFP, the successful bidder shall be bound to sign the formal contract within fourteen days thereof. The cost of necessary stamp paper for execution of the agreement shall be borne by the bidder. The format of article of agreement is provided at [Annexure B](#).

### 3.3 Defects Liability Period/guarantee

3.3.1 The Defects Liability Period shall be of **one year** from the date of issue of taking over certificate /Virtual certificate.

3.3.2 The Bidder shall, at its own risk and cost, make good, any defects, complete any left-over work as required by the Bank.

3.3.3 The entire system requires 4-years onsite maintenance support excluding defect liability period.

The scope of Comprehensive (inclusive of consumables) onsite maintenance support covers:

- (i) Diagnose the faults & rectify the faults detected.
- (ii) Repair/replace the faulty units/parts etc of the equipment.
- (iii) Upkeep the system in running condition periodically.

(iv) If needed, Bank may call technicians/engineers for meetings.

(v) The system shall be serviced regularly and maintained in proper working condition round the clock. The service shall include cleaning of the system regularly, keeping the entire system in good condition.

(vi) The rate quoted should be include for repair/replacement of the equipment in case it develops any defects including operation. In case of any defects, the same shall be repaired within specified period including replacement of spares/components/sub system/chords any other components, part or whole which what so ever, then the defective item/equipment shall be replaced with new equipment without additional cost of the Bank. During such period of repairs or replacement, the contractor shall provide similar standby/spare equivalent temporary for keeping the system in proper working condition.

(vii) Routine maintenance shall be carried out during the defect liability period and AMC in accordance with Bank requirements, all performance checks undertaking should be recorded.

**3.3.4 Operation Cost:-**The entire system requires operation cost, for deputing a skilled person on daily basis for a period of 5-years, subject to minimum wages specified by Central labour commission from time to time from the date of handing over the site. The operation mainly consists of operating the plant on daily basis and should monitor the load fluctuations of sewerage intake and on the output water parameters and also on the sludge generation and making it fit for use as manure. The entrusted contractor should provide all precautionary and safety measures for smooth functioning of plant and the skilled person during operation should wear proper uniform with gloves and mask. And also at site first aid tool kit should be maintained and also it should be seen that the plant is running satisfactory and maintain proper hygiene and clean condition and at any time either during its operation or non-operation period the system should not generate bad odour. Always it should be maintained in clean and dry condition.

**3.3.5** Contractor is advised to take workman's compensation policy every year for the staff operating the plant.

### **3.4 Liquidated Damages for Delays**

In case the successful bidder is unable to achieve adhere to the project timelines, the bidder will charged liquidated damages at the rate {refer to clause 1.1(I)}

### **3.5 Payment Conditions:**

(i) The 50% payment will be made on getting approval from Madhya Pradesh State Pollution Control Board (MPPCB)/Central Pollution Control Board (CPCB) for consent of establishment and on delivery of goods and material at site.

(ii) 40% amount on installation and commissioning of STP and

(iii) Balance 10% approval from MPPCB/CPCB on getting consent of operation and submission of 10% Performance Bank Guarantee for five years.

2. The rate quoted should be inclusive of doing necessary testing from a govt. lab on raw & treated sewerages at an interval of every 6 months and the report to be submitted to the Bank, inclusive of annual maintenance cost of 5-year inclusive of defect liability period of one year. The maintenance scope mainly consist of providing services including all spares, consumables etc., during Comprehensive Annual Maintenance Contract (CAMC) period and

also inclusive of operation of STP through a skilled person on daily basis for a period of entire Five years. AMC for operation of STP shall be renewed for a further period of 4 years after the initial DLP based on CPI of industrial workers.

3. Each payment is liable to deduct IT/GST/TDS or any other taxes as per the statute.

### **3.6 Force Majeure**

The Bidder shall not be liable for forfeiture of its EMD, liquidated damages or termination for default, if the delay in performance or other failure to perform its obligations under the contract is a result of an event of Force Majeure. For purposes of the clause, "Force Majeure" means an event beyond the control of the Bidder and not involving the Bidder's fault or Negligence and not foreseeable. Such events may include wars or revolutions, fires, floods, epidemics, quarantine restrictions, freight embargoes etc., The Reserve Bank of India will decide whether delay or failure on the part of the bidder was the result of an event beyond his control or not. The decision of the Reserve Bank of India in this regard shall be final and binding on the supplier and will not be open to question before any court/forum in any proceedings.

### **3.7 Termination for Default**

3.7.1 The Bank may without prejudice to any other remedy for breach of Contract, by Seven Days (07) days written notice of default sent to the Bidder and upon the Bidder's failure and neglect to propose and/or execute, any corrective action to cure the default, terminate this Contract in whole or in part.

(i) If the Bidder fails to deliver any or all of the items within the time period(s) specified in the Contract, or

(ii) If the Bidder fails to perform any other obligation(s) under the Contract.

3.7.2 On termination of the Contract the EMD/Bank Guarantee of the Bidder will be forfeited

3.7.3 On termination of the Contract action will be taken to black list the Bidder.

3.7.4 Bank has right to go in court of law if such situation is arises within indicated in clause 1.3(p)

### **3.7.5 Termination for Insolvency:**

The Bank may at any time terminate the Contract by giving written notice to the Bidder, without compensation to the Bidder, if the Bidder becomes bankrupt or otherwise insolvent, provided that such termination will not prejudice or affect any right of action or remedy which has accrued or will accrue thereafter to the Bank.

### **3.8 Patents:**

The Bidder shall indemnify the Bank against all claims in respect of patent rights and shall defend all actions arising from such claims and shall himself pay all royalties, licence fees, damages cost and charges of all and every sort that may be legally incurred in respect thereof.

### **3.9 Performance Bank Guarantee (PBG):**

Successful bidder shall submit Performance Bank Guarantee for an amount of **10% of contract value** for the **five years** at the time of submission of final bill to Bank. The format of PBG can be seen at [Annexure D](#). If performance of the system is not up to the mark during these five years PBG will be forfeited.

### **3.10 Letter of Award**

3.10.1 The Successful Bidder would be notified in writing by RBI by issuing the Letter of Award (LOA) in favour of the Bidder.

3.10.2 Prior to the issue of any Taking-Over Certificate, the successful bidder shall supply to the Engineer the specified numbers and types of copies of the relevant as built drawings, in accordance with the Employer's Requirements. The works shall not be considered to be completed for the purposes of taking-over (Taking Over of the Works and Sections) until the Employer has received these documents.

3.10.3 The successful bidder shall obtain necessary clearance and any other clearance as per Local Bye-Laws/Conditions from the authorities wherever required.

3.10.4 Immediately upon issuance of LOA, the Bidder shall obtain all necessary insurance certificates, workmen compensation policy, labour registration certificates, labour license etc., prior to commencement of the work. The bidder shall comply with all Labour Acts and Rules and Law of the Country. Necessary insurance policies including Workmen Compensation Policy shall be submitted to the Bank having in joint names with Bank name being first.

3.10.5 The price shall also be firm and shall not be subject to exchange variations, labour conditions, escalation, fluctuations in freight or any conditions whatsoever. Bidders must include in their price, excise duty, octroi, payments to Statutory Authorities, GST and any other taxes and duty prevailing at the time of submission of the RFP and no claim in this regard whatsoever shall be entertained by the Bank.

### **3.10.6 Testing of System and material**

**A. The installed capacity of STP shall be got confirmed through consultant/ Third party technical audit. Vendor should provide all support & technical details to carry-out the audit. If the capacity is found less, then deduction will be made on pro-rata basis. However, no extra payment will be made if capacity is higher.**

B. The contractor shall arrange for manufacturer's test certificate for any material which the bank may require from time to time before execution of work using intended material. The testing of material (third party test) shall be carried-out in Govt. NABL/approved laboratory as per relevant IS standards as directed by the Bank.

The testing charges only will be reimbursed by the bank on production of vouchers and receipts.

### **3.11 Penalty for delay in rectification of fault during DLP**

There will be a penalty of Rs.1000/- per day subject to maximum of 10% of the annual maintenance charges, if the defect in the system is not rectified within the period of 24Hrs during the DLP period. Any penalty during the DLP shall be recovered from any dues payable to the contractor or invoke from the bank guarantee.

### **3.12 Penalty for delay in rectification of fault during CAMC**

During the comprehensive annual maintenance service period (after DLP period), any fault in the system shall be rectified within one day of noticing the defect in the system. There will be a penalty of Rs.1000/- per day subject to maximum of 10% of the annual maintenance charges, if the defect in the system is not rectified within the period of one day during the AMC period as stated above. Any penalty during the DLP shall be recovered from any dues payable to the contractor or invoke from the bank guarantee.

**Place:**

**(Signature of the bidder with stamp)**

**Date :**

**Name:**

## Section IV: Details of Bidders

### 4.1. Particulars of Firm

Sr.No.	Particulars	To be filled by Bidder
1.	Whether Original Equipment Manufacturer (OEM) or Authorised Dealer (Please submit the certificate of authority)	(Indicate Yes/No for certificate of authority)
2.	Composition of the firm (Whether partnership/proprietorship/public Ltd.)	
3.	Names of the proprietor/partners/Directors of the firm	
4.	GST details with supporting documents	
5.	Address of the Firm	
	Telephone	
	Email	
	Fax	
6.	Work experience in years	

### The details of our bankers are as below:

S.No	Particulars	To be filled by the bidder
1.	Name of the Bank	
2.	Branch Address	
3.	Telephone and Fax Number	
4.	Name of the contact person	
5.	Credit facility/Over draft facility enjoyed by firm from the Bank	
6.	The period from which the firm has been banking with the Bank	

**Signature of Bidder with stamp/Date**



**Section V**  
**Form of Tender**

**Place:**

**The Regional Director  
Reserve Bank of India  
Estate Dept., 5<sup>th</sup> Floor  
Bhopal – 462011.**

**Date**

Sir,

**RFP for Design Supply Installation Testing & Commissioning (DSITC) of Packaged Sewerage Treatment Plant at Main office building, RBI, Bhopal.**

Having examined the requirements, conditions and schedule of quantities relating to the captioned work and having visited and examined the site of the works and also having acquired the requisite information relating thereto as involving the RFP, I/We hereby offer to take up the **Design Supply Installation Testing & Commissioning (DSITC) of Packaged Sewerage Treatment Plant at Main office building, RBI, Bhopal** at the rates mentioned in the attached schedule of quantities and in accordance with the conditions of the RFP and conditions of contract attached hereto.

2. We also agree that our RFP will remain valid for acceptance by the Bank for 90 days from the date of opening of the tender and this period of validity can be extended for such period as may be mutually agreed between the Bank and us in writing. We agree to keep the EMD or Bank Guarantee towards EMD valid during the entire period of validity of tender.

3. Should this RFP be accepted, I/we hereby agree to abide by and fulfill all the terms and conditions of the RFP and in the event of any default thereof, to forfeit and pay to you or your successors, or assignees or nominees such sums of money as are stipulated in the conditions contained in the RFP document with the written acceptance of the Contract.

4. I/We understand that you reserve the right to accept or reject any or all the tender/RFP either in full or in part without assigning any reason therefor.

Dated this .....day of ..... 2019.

For and on behalf of M/s .....

(Signature of authorized signatory with seal)

Name \_\_\_\_\_

Designation \_\_\_\_\_

Place \_\_\_\_\_

Date \_\_\_\_\_

(Certified true copy of Board Resolution or mandate or Power of Attorney of the above signatory as authorized signatory should be enclosed).

Witnesses (1) \_\_\_\_\_

Signature with name,  
address and date \_\_\_\_\_

Witness (2) \_\_\_\_\_

Signature with Name,  
address and date \_\_\_\_\_

## **Section VI**

### **Safety Code**

1. First-aid appliances, including adequate supply of sterilized dressings and cotton wool, shall be maintained in a readily accessible place.
2. The injured person shall be taken to a public hospital without loss of time, in cases where the injury necessitates hospitalisation.
3. Suitable and strong scaffolds should be provided for workmen for all works that cannot safely be done from ground.
4. No portable single ladder shall be over 8 meters in length, the width between the side rails not less than 30 cm (clear) and the distance between two adjacent rungs shall not be more than 30 cm. The excavated material shall not be placed within 1.5 meters of the edge of the trench or half of the depth of the trench, whichever is more. All trenches and excavations shall be provided with necessary minimum height shall be one metre.
5. Every opening in the floor of a building or a working platform shall be provided with suitable means to prevent the fall of persons or materials by providing suitable fencing or railing whose minimum height shall be one metre.
6. No floor, roof or other part of the structure shall be so over-loaded with debris or materials as to render it unsafe
7. Workers employed on mixing and handling material such as asphalt, cement, mortar or concrete and lime mortar shall be provided with protective footwear and rubber hand gloves.
8. Those engaged in welding works shall be provided with welder's protective eye-shields and gloves.
9. No paint containing lead or lead products shall be used except in the form of paste or readymade paint.
10. Suitable face masks should be supplied for use by the workers when the paint is applied in the form of spray or surface having lead paint dry rubbed and scrapped.
11. Hoisting machines and tackles used in the work, including their attachments, anchorage and supports shall be in perfect condition.
12. The ropes used in hoisting or lowering material or as a means of suspension shall be of durable quality and adequate strength and free from defects.

**Place:**

**Date:**

**Signature and seal of the Bidder**

## Section VII

### Requirement of the Bank

#### 7. Requirement of the Bank / Specification of Package Sewerage Treatment Plant/Scope of the work :

**7.1 Back Ground :** Reserve Bank of India, Bhopal wants to install Sewerage Treatment Plant of capacity of 18KLD at its Main office building, Bhopal. The sewerage treatment would be installed in an open land of around 100Sqmt (approx). Firms may advise to visit the site before submitting the proposal for actual layout.

7.2 Scope of work shall include **“Design, Supply, Installation, Testing and Commissioning of Compact Sewerage Treatment Plant at Main office building, RBI, Bhopal”**.

##### 1. Design Basis:-

The Sewerage treatment plant should be based on Aeration Process or any other advanced technology and design should be taking following parameters into consideration.

- Design flow rate = 18KLD (Please Refer Calculation in [“Annexure F”](#))
- Type of water = Sewerage Water (Water generated from residential units)
- Design parameters covered are as below;

Parameters	Inlet	Outlet
Flow rate, KLD	18	15
Chemical Oxygen Demand, mg/ltr	300 to 500	< 50
Biological Oxygen Demand, mg/ltr	200 to 300	< 10
Suspended Solids, mg/ltr	200 to 400	< 5
Oil and Grease, mg/ltr	20	< 5
PH	> 7.5	6.5 to 7.5
Turbidity	Not specified	<10NTU
E.Coli	Not specified	NIL
NH4-N(mg/l)	Not specified	< 5
N-Total(mg/l)	Not specified	< 10

The water so treated should have a typical application such as to be used in

- Irrigations/horticulture/landscaping,
- Car wash-Water
- Flush Water
- Recharge of borewell

Note:- The Design should be compact, reduced space and civil work, fully automatic.

## **Process Sequence:-**

The following minimum process sequence should be taken in consideration, while designing and execution of work.

- A. Screening
- B. Oil and Grease Chamber
- C. Collection cum equalisation tank
- D. Package sewerage treatment plant, which should be on aeration process technology or any advanced technology(viz., MBBR etc), as per the typical process mentioned by MPPCB/CPCB in their design, operation & maintenance manual.
- E. Filtering consisting of sand filter and active carbon filter.
- F. Excess sludge disposal.
- G. Treated water tank with dosing system.
- H. Water Softner/Chlorination

## **2. The Scope of work:-**

The scope of work will be mainly to design the compact treatment plant as per the process sequence as mentioned above for design parameters as listed. Accordingly, the bidder should submit the design calculations and related data to Bank at the time of pre bid meeting. On the same the bidder need to give a Power point presentation to Bank if required. Based on the design parameters, the sewerage treatment designed should be

- Fully automated operation system
- Totally skid mounted system-easy to relocate.
- Operation friendly system-Easy to Operate & control.

In design, the firms/bidders should clearly indicate the sequence of each process, its capacity & dimensions and material with what it is be made of and if any electrical pumps & electrical panels needed for its running. A detail drawing on the same need to be furnished. The scope of work includes design, supply, construction, installation, testing and commissioning of entire system.

The work should be inclusive of civil construction if any for foundations etc., needed for the work, supply of electrical pumps, motors & panel, cables or any other electrical related items needed for the work. If any UG tank is to be made should be made of M40 Grade concrete. Wherever pumps are needed they should be of duplicate pumping system (two identical type fixed in parallel) of horizontal, centrifugal, non clog, solids handling (NC-SH) even upto 20mm size with open impeller type and controls should ensure that only one pump operate at a time. All the motors to be used should be of Energy Efficient type with not less than IE2 rated. All power/control cables and wires should be of FRLS/FRLSH grade. It also includes suitable IP 65 electrical control panels to operate pumps/motors.

The successful bidder should submit design details of all types of tank and Foundation. The same should be proof checked by structural consultant. From the Bank side water, power will be supplied free of cost. The civil construction whatever needed should be done by the successful bidder as per the specifications at the latest prevailing IS Code and all the work related to installation of compact sewerage treatment plant should satisfy all statutory requirements on the same all bidders need to give a certification.

Based on the above parameters, the bidders need to quote their financial bid, the quoted rate should be inclusive of transportation, packing and forwarding charges, all applicable taxes, delivery charges,

unloading of the plant and relocation at site and shall provide the flanged end connection at the outlet of STP and any other work, which is not specifically mentioned.

From the Banks side, the approach to site and space for storage of equipment will be provided Sewage incoming pipeline up to the STP, Treated water disposal pipeline beyond STP area, Sludge disposal pipeline beyond STP area, Electricity during the erection work, electric incoming power supply with earthing to STP panel on continuous basis, fresh water connection in STP, Drain arrangement in STP area, Lighting arrangement in STP area.

**In addition, the quoted rate should be inclusive of getting approval for consent of establishment for Installation of STP and consent for operation for functioning of STP from Madhya Pradesh Pollution Control Board/Central Pollution Control Board. The supporting document and necessary help for getting consent of operation will be provided by Bank.**

**4. Approved Make :**

Unless otherwise approved the following brands shall be used for these works:

<b>1. Pump</b>	<b>Grundfos/Mather + Platt/Kirloskar/Wilo</b>
<b>2. Electrical Motors</b>	<b>Siemens/ ABB/Kirloskar/Crompton Greaves</b>
<b>3. Cables</b>	<b>Universal/Polycab/Finolex</b>
<b>4. MCB/MCCB</b>	<b>Legrand/ABB/Schnider/L&amp;T</b>
<b>5. Blower</b>	<b>BOSE/Bosch/ Martin Audio or equivalent make</b>
<b>6. Filters</b>	<b>Pentair or Equivalent Make</b>
<b>7. MS/SS pipes</b>	<b>TATA/JINDAL</b>
<b>8. UPVC Pipes</b>	<b>Supreme/Ashirvad/Prince or Equivalent Make</b>
<b>9. Valves</b>	<b>Intervolve/KSB/Kirloskar/Indian Valve International/Audco</b>
<b>10.Cement</b>	<b>ACC//Ultratec</b>
<b>11.Sand</b>	<b>River sand</b>
<b>12.Iron rods</b>	<b>TATA/ SAIL / JINDAL/VIZAG steel</b>

**Note:** ISI marked material shall be considered equivalent subject to approval by the Bank's authorities.

**Signature of Bidder with stamp/Date**

**Section VIII**  
**Detail of system**

6.1	System specifications to be filled by the bidders and also submit the catalogue and leaflet of the product.		
	<b>Make:</b>	<b>Model:</b>	
<b>S.No</b>	<b>Description</b>	<b>Qty</b>	<b>Technical Details with Make and Model (To be filled by bidders)</b>
(i)			
(ii)			
(iii)			
(iv)			
(v)			
(vi)			
(vii)			
(viii)			
(ix)			
(x)			

6.2 Details of all types of tanks with capacity:

S.No	Type of Tank	Dimension	Capacity
1.			
2.			
3.			
4.			
5.			
6.			
7.			

6.3 Bidder must state categorically whether or not his offer conforms to all the tender terms and conditions. If there is a variation in any of the terms and conditions, the extent of variation and the reasons thereof shall be clearly mentioned in the technical bid.

6.4 Bidder must state categorically whether or not his offer conforms to the specifications given in Section VII, specify clearly deviation if any of the tender. Bidder is free to quote better version or to add any better configuration in line with technical specification of Section VII.

I have /have not enclosed leaflet/brochure of the product and Block diagram of system with inter connectivity of different peripherals.

6.5 I have /have not visited the site and familiar / not familiar about the condition of the site.

**Deviations if any:**

**Signature of Bidder with stamp/Date**



## Section IX

### Commercial Conditions

(To be filled in by the bidder & submitted along with Part-I)

Sr. No.	Description	Bank's Terms	Acceptance of Bank's terms (YES/NO)
1	Validity of tender	90 days	
2	EMD	Rs. 12,000/-	
3	Terms of payment	Payment shall be made on monthly basis after submission of bill with supporting documents.	
4	Technical /commercial specifications	As per specifications in Part I of the tender	
5	Termination of contract & Penalties	Section-IV of this tender	
6	Performance Bank Guarantee for Security Deposit	10% of Annual Contract amount in the form of Bank Guarantee in Banks format given in <a href="#">Annexure D</a>	
7	Insurance Clause accepted	Section III (3.10.4)	
8	Payment on submission of bill	On monthly basis	
9.	Time for completion	60 days from the 10 <sup>th</sup> day of issue of Work order	

Part II should not contain any terms and conditions but only priced bill of quantity. Terms and conditions, if any, incorporated in Part II, will not be valid or considered.

**Place:**

**Date:**

**Signature and seal of the Bidder**

## Section X

### Annexure -A

#### NEFT Details for effecting e-payments

Name of the Institution: Reserve Bank of India, Bhopal

Address (in full): Reserve Bank of India, Bhopal

1	Name of the Account Holder (as appearing in the Bank Account)	Reserve Bank of India, Bhopal
2	<b>Account Number</b>	<b>186003001</b>
3	Type of Account (Savings, Current etc.)	Current
4	<b>PAN Number</b>	<b>AAIFR 5286M</b>
5	Name of the Bank	RBI, Bhopal
6	Name of the Branch	RBI, Bhopal
7	Address of the Bank	RBI, Bhopal
8	<b>NEFT/IFS Code</b>	<b>RBIS0BLPA01 (0 in the code represents ZERO)</b>
9	Name of the Account	<b>RBI, NEFT, Inward Received</b>
10	GST Number	<b>23AAIFR5286M120</b>

**FORMAT FOR ARTICLES OF AGREEMENT**

(On the Rs.500/- stamp paper)

ARTICLES OF AGREEMENT made the \_\_\_\_\_ day of \_\_\_\_\_ between the Reserve Bank of India, having its Central Office at Mumbai (hereinafter called "the Employer") of the one part and \_\_\_\_\_ (hereinafter called "the Bidder") on the other part

WHEREAS the Employer is desirous of \_\_\_\_\_ and as per Request for Proposal

AND WHEREAS the Bidder has agreed to execute upon the subject work to the conditions set forth herein and to the conditions set forth in the special conditions of the contract and in the schedule of quantities and conditions of Contract as modified and finally accepted by both the parties ( all of which are collectively hereinafter referred to as "the said Conditions") the works shown upon the said requirement of the Bank and/or described in the said Specifications and included in the Schedule of quantities at the respective rates therein set forth, amounting to the sum as therein arrived at or such other sum as shall become payable there under (hereinafter referred to as "the said Contract Amount").

**NOW IT IS HEREBY AGREED AS FOLLOWS –**

<b>1</b>	In consideration of the said Contract amount to be paid at the times and in the manner set forth in the said conditions, the Bidder shall, upon and subject to the said conditions, execute and complete the work shown and described in the said specifications and the schedule of quantities.
<b>2</b>	The Employer shall pay the Bidder the said Contract amount or such other sum as shall become payable at the times and in the manner specified in the said conditions
<b>3</b>	The said Conditions and Appendix thereto shall be read and construed as forming part of this agreement and the parties hereto shall respectively abide by, submit themselves to the said conditions and perform the agreements on their part respectively in the said conditions contained.
<b>4</b>	The specification, Annual Maintenance contract, agreement and documents mentioned herein shall form the basis of this Contract.
<b>5</b>	This Contract is deemed to be -
<b>5.1</b>	"DESIGN SUPPLY INSTALLATION TESTING & COMMISSIONING (DSITC) PACKAGE SEWERAGE TREATMENT PLANT FOR MAIN OFFICE BUILDING, RBI, BHOPAL.
<b>5.2</b>	Guarantee of the whole system for one year
<b>6</b>	The Bidder shall afford every reasonable facility for carrying out of all works relating to civil works, electrical installations, fittings and other ancillary works in the manner laid down in the said conditions, and shall make good any damages done to walls, floors and surrounding area, etc., after the completion of such works.

<b>7</b>	The Employer reserves to itself the right of altering the drawings and nature of the work by adding to or omitting any items of work or having portions of the same carried out at any time during the currency of Contract, without prejudice to this Contract.
<b>8</b>	Time shall be considered as the important factor of this Contract and the Bidder hereby agrees to commence the work from the 10th day of issue of work order/letter of acceptance as provided for in the said conditions and to complete the entire work within _____ months subject nevertheless to the provisions for the extension of time.
<b>9</b>	All payments by the Employer under this Contract will be made only at Reserve Bank of India, _____
<b>10</b>	All disputes arising out of or in any way connected with this agreement shall be deemed to have arisen in _____ and only courts in _____ shall have jurisdiction to determine the same.
<b>11</b>	The several parts of this Contract have been read by the Bidder and fully understood by the Bidder.

If the Bidder is a Partnership or an individual	IN WITNESS WHEREOF the Employer and the Bidder have set their respective hands to these presents and two duplicates hereof the day and year first herein above written.
If the Bidder is a company	IN WITNESS WHEREOF the Employer has set its hands to these presents through its duly authorised official and the Bidder has caused its common seal to be affixed hereunto and the said two duplicates hereof to be executed on its behalf, the day and year first hereinabove written.

<b>Signature Clause</b>	
SIGNED AND DELIVERED by the RESERVE BANK OF INDIA by the hand of Shri _____ in the presence of (1) _____ (Name & Address)  (2) _____ (Name & Address) <b>Witness</b>	
SIGNED AND DELIVERED by the Shri _____ in the presence of (1) _____ (Name & Address) (2) _____ (Name & Address) <b>Witness</b>	If the party is a partnership firm or individual

<p>THE COMMON SEAL OF _____ was hereunto affixed pursuant to the resolutions passed by its Board of Directors at the meeting held on _____ in the presence of-</p> <p>(1) _____</p> <p>(2) _____</p> <p><b>Directors who have signed these presents in token thereof in the presence of-</b></p> <p>(1) _____</p> <p>(2) _____</p>	<p>If the Bidder signs under Common seal the signature presence of - clause should tally with the sealing clause in the articles of association</p>
<p>SIGNED AND DELIVERED BY the Bidder by the hand of Shri _____ and duly constituted attorney.</p>	<p>If the Contract is signed by the hand of power of attorney, Whether a company or an individual</p>

**Proforma For Bank Guarantee In Lieu Of Earnest Money Deposit**

(To be submitted on non judicial stamp paper of Rs.500 purchased in the name of the issuing Bank)

This deed of guarantee made this \_\_\_\_\_ day of \_\_\_\_\_ thousand \_\_\_\_\_ between \_\_\_\_\_ (Name of Banker) having its registered office at \_\_\_\_\_ (place) and one of its local offices at \_\_\_\_\_ (hereinafter referred to as the Surety), and Reserve Bank of India, a Corporation constituted by the Reserve Bank of India Act, 1934, having its Central Office at Central Office Building, Shahid Bhagat Singh Road, Mumbai -400 001 INDIA (hereinafter referred to as the Bank).

WHEREAS \_\_\_\_\_ (Tenderer's name hereinafter referred to as 'Tenderer') a Company registered under \_\_\_\_\_ and having its registered office at \_\_\_\_\_ is bound to deposit with the Bank by way of earnest money INR \_\_\_\_\_ (INR \_\_\_\_\_ only) in connection with its Tenders for DESIGN SUPPLY INSTALLATION TESTING & COMMISSIONING (DSITC) PACKAGE SEWERAGE TREATMENT PLANT FOR MAIN OFFICE BUILDING, RBI, BHOPAL at \_\_\_\_\_ and the specifications and terms and conditions enclosed therein.

WHEREAS the tenderer as per clause No. \_\_\_\_\_ Section II of Instructions to tenderers and special conditions has agreed to furnish a Bank Guarantee valid up to \_\_\_\_\_ instead of deposit of earnest money in cash.

NOW THIS WITNESSETH:

1. That the Surety in consideration of the above Tender made by the Tenderer to the Bank hereby undertakes to guarantee payment on demand without demur to the Bank the said amount of INR \_\_\_\_\_ (INR \_\_\_\_\_ only) within one week from the date of receipt of the demand from the Bank on presentation of this deed of guarantee, which the Tenderer is bound to deposit with the Bank by way of earnest money in connection with his Tender.
2. This guarantee shall not be affected by any infirmity or irregularity on the part of the Tenderer or by the dissolution or any change in the constitution of the Bank, Tenderer or the Surety.
3. The Bank shall be eligible to make any claim under this guarantee if the Tenderer after submitting his Tender, rescinds from his offer or modifies the terms and conditions thereof in a manner not acceptable to the Bank or expresses his unwillingness to accept the order after the Bank has decided to place order with the Tenderer for DSITC of Package Sewerage Treatment Plant for Main Office Building, Reserve Bank of India, Bhopal at \_\_\_\_\_. The Banks' decision in this regard shall be final and binding.
4. The Surety shall not and cannot revoke this guarantee during its currency except with previous consent of the Bank in writing.
5. Notwithstanding anything contained in the foregoing, the Surety's liability under the guarantee is restricted to INR \_\_\_\_\_ (INR \_\_\_\_\_ only).

6. This guarantee shall remain in force and effective up to \_\_\_\_\_ and shall expire and become ineffective on intimation thereof being given to the Surety by the Bank in which event this guarantee shall stand discharged.

7. The Surety will make the payment pursuant to the demand notice issued by the Bank, notwithstanding any dispute that may exist or arise between the Tenderer and the Bank or any other person.

8. Any forbearance, act or omission on the part of the Bank in enforcing any of the conditions of the said tender or showing of any indulgence by the Bank to the tenderer shall not discharge the Surety in any way and the obligations of the Surety under this guarantee shall be discharged only on the intimation thereof being given to the Surety by the Bank.

9. Notwithstanding anything contained hereinabove, unless a demand or claim under this guarantee is made on the Surety in writing on or before \_\_\_\_\_, the Surety shall be discharged from all liabilities under guarantee thereafter.

10. The Surety has the power to issue this guarantee under its Memorandum and Articles of Association and the person who is hereby executing this deed has the necessary powers to do so under the Power of Attorney granted to him by the Surety.

SIGNED AND DELIVERED

(For & on behalf of the above named Bank)

For & on behalf of

(Banker's Name & Seal)

BRANCH MANAGER

(Banker's Seal)

Address \_\_\_\_\_

## Annexure D

### Proforma of Performance Bank Guarantee in lieu of Security deposit

(To be submitted on Non-judicial stamp paper of Rs. 500/- or appropriate value purchased in the name of the issuing bank)

No. \_\_\_\_\_

Date \_\_\_\_\_

To:

Shri \_\_\_\_\_

Regional Director  
Reserve Bank of India  
Estate Department  
\_\_\_\_\_

Dear Sir

In consideration of you're agreeing to accept the Performance Security deposit of INR \_\_\_\_\_ (INR \_\_\_\_\_ only) furnished to you by Messrs \_\_\_\_\_ (hereinafter referred to as "the Contractor") in terms of their contract with you for Tenders for DESIGN SUPPLY INSTALLATION TESTING & COMMISSIONING (DSITC) of PACKAGE SEWERAGE TREATMENT PLANT FOR MAIN OFFICE BUILDING, RBI, BHOPAL as per their Tender dated \_\_\_\_ and your Special Conditions of Contract and other tender documents relating thereto subject to the conditions and alterations mutually agreed upon the set forth or referred to in your Contract dated \_\_\_\_\_ in the form of guarantee from us in the manner hereinafter contained, we \_\_\_\_\_ (Name of the Bank) do hereby covenant and agree with you as follows :

1. We undertake to indemnify you and keep you indemnified from time to time to the extent of INR \_\_\_\_ INR(\_\_\_\_\_ only) against any loss or damage caused to or suffered by or that may be caused to or suffered by you by reason of any breach or breaches on the part of the Contractor of any of the terms and conditions contained in the said Contract and in the event of the Contractor making any default or default in carrying out any of the work under the said Contract or otherwise in the observance and performance of any of the terms and conditions relating thereto in accordance with the true intent and meaning thereof, we shall forthwith on demand pay to you such sum or sums not exceeding in total the said sum of INR \_\_\_\_\_ ( INR \_\_\_\_\_ only) as may be claimed by you as your losses and/or damages, costs, charges or expenses by reason of such default on the part of the Contractor.
2. Notwithstanding anything to the contrary, your decision as to whether the Contractor has made any such default or defaults and the amount or amounts to which you are entitled by reasons thereof will be binding on us and we shall not be entitled to ask you to establish your claim or claims under this Guarantee but will pay the same forthwith on your demand without any protest or demur.
3. This guarantee shall continue and hold good until it is released by you on the application by the Contractor after expiry of the relative guarantee period of the said Contract and after the contractor had discharged all his obligations under the said Contract and produced a certificate of due completion of the work under the said contract and submitted a "No Demand Certificate", provided always that this guarantee shall in no event remain in force after the day of \_\_\_\_\_ without prejudice to your claim or claims arisen and demanded from or otherwise notified to



us in writing before the expiry of six months from the said date which will be enforceable against us notwithstanding that the same is or are enforced after the said date.

4. Should it be necessary to extend this guarantee on account of any reason whatsoever, we undertake to extend the period of this Guarantee on your request till such time as may be required by you. Your decision in this respect shall be final and binding on us.
5. You will have the fullest liberty without effecting this guarantee from time to time to vary any of the terms and conditions of the said contract or extend the time of performance of the Contractor or to postpone for any time or from time to time any of your rights or powers against the Contractor and either to enforce or forbear to enforce any of the terms and conditions of the said Contract and we shall not be released from our liability under this guarantee by the exercise of your liberty with reference to matters aforesaid or by reason of any time being given to the Contractor or any other forbearance, act or omission on your part or any indulgence by you to the Contractor or by any variation or modification of the said contract or any other act, matter or things whatsoever, which under the law relating to sureties would but for the provisions hereof have the effect of so releasing us from our liability hereunder provided always that nothing herein contained will enlarge our liability hereunder beyond the limit of INR \_\_\_\_\_ (INR \_\_\_\_\_ only) as aforesaid.
6. This guarantee shall not in any way be affected by your taking or varying or giving up any securities from the Contractor or any other person, firm or company on its behalf or by the winding up, dissolution, insolvency or death as the case may be, of the Contractor.
7. In order to give full effect to the guarantee herein contained you shall be entitled to act as if we were your principal debtors in respect of all your claims against the Contractor hereby guaranteed by us as aforesaid and we hereby expressly waive all our rights of surety-ship and other rights, if any, which are in any way inconsistent with any of the provisions of this guarantee.
8. Subject to the maximum limit of our liability as aforesaid, this guarantee will cover all your claim or claims against the contractor from time to time arising out of or in relation to the said contract and in respect of which your claim in writing is lodged on us before expiry of six months from the date of expiry of this guarantee.
9. Any notice by way of demand or otherwise hereunder may be sent by special courier, telex, fax or registered post to our local address as aforesaid and if sent by post, it shall be deemed to have been given when the same has been posted.
10. This guarantee and the powers and provisions herein contained are in addition to and not by way of limitation of or substitution for any other guarantee or guarantees heretofore given to you by us (whether jointly with others or alone) and now existing uncanceled and that this guarantee is not intended to and shall not revoke or limit such guarantee or guarantees.
11. This guarantee shall not be affected by any change in the constitution of the contractor or us nor shall it be affected by any change in your constitution or by any amalgamation or absorption thereof or therewith but will ensure to the benefit of and be available to and enforceable by the absorbing or amalgamated company or concern.
12. Any forbearance, act or omission on the part of the Bank in enforcing any of the conditions of the said tender or showing of any indulgence by the Bank to the Tenderer shall not discharge the Surety in any way and the obligations of the Surety under this guarantee shall be discharged only on the intimation thereof being given to the Surety by the Bank.

13. This guarantee is irrevocable during the period of its currency and shall not be revoked without your previous consent in writing.
14. We further agree and undertake to pay you without demur the amount demanded by you in writing notwithstanding any difference or dispute or controversy that may exist or arise between you and contractor or any other person.
15. Notwithstanding anything contained herein above our liability under this guarantee is restricted to INR \_\_\_\_\_ ( INR \_\_\_\_\_ only). Unless a written claim is lodged on us for payment under this guarantee within six months from the date of expiry, including extensions if any, of this guarantee all your rights under the guarantee shall be forfeited and we shall be deemed to have been released and discharged from all liabilities there under, irrespective of whether or not the original guarantee is returned to us.
16. We have power to issue this guarantee in your favour under the Memorandum and Articles of Association of our Bank and the undersigned has full power to execute this Guarantee under the Power of Attorney granted to him by the Bank.

SIGNED AND DELIVERED

(For & on behalf of the above named Bank)

For & on behalf of

(Banker's Name & Seal)

BRANCH MANAGER

(Banker's Seal)

Address \_\_\_\_\_

**Annexure E**

(The successful Bidder's should give following declaration (1 & 2) along with the bills).

**1. DECLARATION**

I, Shri/Smt. ....being the owner/proprietor of..... ( name of the firm/establishment), do hereby declare that I have adhered to the rules and regulations stipulated in Contract Labour (Regulation and Abolition) Act,1970 and Minimum Wages Act,1948 as amended from time to time, to the extent applicable to my firm/establishment. In this context, I also declare that I have paid wages to the workers/ labourers engaged by me in connection with the work entrusted to me by the Bank, as per prevailing CLC rates.

Place:

Date:

**Signature & Seal of bidder**

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**2. GST DECLARATION**

**I do hereby declare that the GST Registration Number of my/our firm/establishment is.....**

**And the GST claimed in the bill will be paid duly to Government of India after receipt of the same from the Bank.**

**I will inform the Bank in due time about the payment of GST to Government of India.**

Place:

Date:

**Signature & Seal of bidder**

**Sewage Quantity (STP Capacity)**

<b>S.No</b>	<b>Parameter</b>	<b>Value/Calculation</b>	<b>Remarks</b>
1.	Type	Office with Canteen	
2.	Total staff strength	400	
3.	Per capita water consumption	45 LPHD	As per BIS/NBC-2016 standard for water consumption of offices with canteen facility.
4.	Total water consumption	18000 LPD	(Sr.No.3 X Sr.No.4)
5.	Diversity factor @90%	16200 LPD	To account for reduction due to leaves/absentees and others etc.,
6.	Sewage generated/Sewerage quantity	15000 LPD	Considering leakages, evaporation losses etc.,

\* The above calculations are the basis for designing all stages of the STP.



**RESERVE BANK OF INDIA  
ESTATE DEPARTMENT  
BHOPAL**

**REQUEST FOR PROPOSAL (RFP)**

**DESIGN SUPPLY INSTALLATION TESTING & COMMISSIONING (DSITC) COMPACT  
SEWERAGE TREATMENT PLANT FOR MAIN OFFICE BUILDING, RBI, BHOPAL**

**PART – II**

**Financial Bid**

Date of Issue:	September 11, 2019 to October 01, 2019
Date of pre bid meeting:	October 09, 2019 at 11.00 AM
Last Date for submission:	October 18, 2019 by 2.00 PM
Date of Opening:	October 18, 2019 at 3.00 PM

**PART – II**

**FORMAT FOR FINANCIAL BID**

(To be submitted separately in sealed envelope)

To

The Regional Director,  
Reserve Bank of India  
Estate Department,  
Bhopal

Dear Sir,

**Subject:** DESIGN SUPPLY INSTALLATION TESTING & COMMISSIONING (DSITC) PACKAGE SEWERAGE TREATMENT PLANT FOR MAIN OFFICE BUILDING, RBI, BHOPAL

Being duly authorized to represent and act on behalf of .....  
....., and  
having read and fully understood all the requirements of Bid submission provided vide the RFP Document dated ..... pertaining to the captioned work. We are pleased to quote as below:

Sl. No	Item Description	Qty (A)	Unit Rate	Amount Per unit (B)	GST @ _____ % per unit rate (C)	Total Amount with GST {AX(B+C)}
1.	<b>Capital Cost (C):-</b> Total design, supply and construction cost of the Compact Sewerage Treatment Plant including obtaining all permissions/approvals, operation certificate, procurement, construction and other civil works and installation of all services, and fixtures making fully and functionally operative as detailed in technical bid.	1	job			
2.	<b>Comprehensive Annual Maintenance Contract (A):-</b> Charges for Comprehensive, all inclusive, annual maintenance service contract of the above STP system as per the terms and conditions of the tender. This shall be applicable after Defect Liability Period (DLP) of one year.	4 years	Per Annum			
3.	<b>Skilled Persons (R):-</b> Charges for providing services of skilled person at each site as per the terms and conditions of the tender. The charges shall be applicable after handing over the system and deputing the skilled person at site.	5 years	Per Annum			

**Date:**

**Place:**

**Signature & seal of the Contractor**